

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 12540/2026

[Arising out of impugned final judgment and order dated 23-04-2025 in CRLRC No. 265/2013 passed by the High Court of Judicature at Madras]

DURAI MURUGAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

IA No. 89555/2026 - CONDONATION OF DELAY IN FILING

IA No. 89552/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 01-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. P. Wilson, Sr. Adv.
Mr. Richardson Wilson, Adv.
Mr. Raktim Gogoi, Adv.
Mr. Kartikeya Singh, AOR
Mr. Lokesh Krishna, Adv.
Mr. Apoorv Malhotra, Adv.
Ms. Akshita Nigam, Adv.
Mr. Aditya Ojha, Adv.
Mr. Saran Raghunandan, Adv.
Mr. Aravind, Adv.
Mr. Goutham Bhaskar, Adv.
Mr. Kaushalendra Dutt Pandey, Adv.
Mr. Kanhaiya Singla, Adv.
Ms. Gayatri Gokul Krishna, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent on the application seeking condonation of delay as well as in the Special Leave Petition, returnable on 20.04.2026.

Tag with SLP(Crl.) No.3690 of 2024 and 15402 of 2025.

Pending condonation of delay, no further proceedings to be taken vis-a-vis C.C.NO.1 of 2024 till the next date of hearing.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)